(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 36/93

~~Transfer Application No:~~

DATE OF DECISION 22.2.93

Shri S.V. Khade. Petitioner

Shri V.G.Pashte. Advocate for the Petitioners

Versus

Union of India Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri V.D. DESHMUKH, MEMBER(J)

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

(V.D. DESHMUKH)
MEMBER(J)

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO.36/93

Shri S V Khade — Applicant

V/s

Union of India
through General Manager
Central Railway
Bombay VT — Respondent

Coram: Hon.Shri V D Deshmukh, Member (J)

APPEARANCE:

MR. V G PASHTE
COUNSEL
FOR THE APPLICANT

ORAL JUDGMENT: DATED: 22.2.93
(PER: V D DESHMUKH, M[J])

Heard counsel for the applicant. The applicant challenges the letter of the Railway Board dated 2.8.89. The application is clearly barred by limitation. It is contended that the applicant retired with effect from 29.2.84 and his pension is adversely affected by the impugned letter.

The impugned letter is of August 1989. The application is, therefore, barred by limitation and is accordingly dismissed.

(V D Deshmukh)
Member (J)